

DIRECTORATE GENERAL OF FOREIGN TRADE  
DES-VI (FOOD & MISC)

Minutes of the meeting No. 34/13 of NC-VI held on 31.01.2013

Meeting No.34/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 31.01,2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

| S.N                   | Name of the Officer | Designation | Department |
|-----------------------|---------------------|-------------|------------|
| 1                     | Sh. A.K.Ojha        | A.D         | MSME       |
| 2                     | Sh.J.P.Maurya       | AIA         | MFPI       |
| Officer in attendance |                     |             |            |
| 1                     | Yoginder Singh      | Dy. DGFT    | DGFT       |
| 2                     | Sh.S.K.Panigrahi    | E.O         | DGFT       |

The minutes of the earlier meeting No. 33/13 held on 17.01.2013 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

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| 1 | <b>1080</b><br><b>Case No.:9/5/85-ALC3/2012</b>                                                                                                                                                                                                                                                           | Party Name:JEWEL CONSUMER CARE P LTD | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|   | HQ File :01/85/050/00038/AM13/                                                                                                                                                                                                                                                                            | RLA File :34/24/040/00288/AM12/      | Lic.No/Date:3410033580<br>19.03.2012       | Deferred       |
|   | The Committee discussed the case and observed that export product wise import requirement may be calculated and net content of import items indicated against export product. Accordingly may be brought up on the agenda. The case was deferred and may be placed before the committee after two weeks.. |                                      |                                            |                |

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| 2           | <b>1081</b><br><b>Case No.:2/21/85-ALC3/2012</b>                                                                                                                                                                                                                                                                             | Party Name:JEWEL CONSUMER CARE P LTD    | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|             | HQ File :01/85/050/00124/AM13/                                                                                                                                                                                                                                                                                               | RLA File :34/24/040/00124/AM13/         | Lic.No/Date:3410034796<br>06.08.2012       | Deferred       |
|             | The Committee discussed the case and observed that export product wise import requirement may be calculated and net content of import items indicated against export product. Accordingly may be brought up on the agenda. The case was deferred and may be placed before the committee after two weeks                      |                                         |                                            |                |
| 3.          | <b>1082</b><br><b>Case No.:2/9/85-ALC3/2012</b>                                                                                                                                                                                                                                                                              | Party Name:ENGLISH INDIAN CLAYS LIMITED | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|             | HQ File :01/85/050/00060/AM13/                                                                                                                                                                                                                                                                                               | RLA File :53/24/040/00002/AM13/         | Lic.No/Date:5310015100<br>22.05.2012       | Approved       |
|             | The Committee discussed the case and it was noted that the export item does not figure in SCOMET list ,as clarified by the SCOMET cell.vide their O.M No 01/77/180/645/AM13/EC(S) dated 15.1.2013. Hence, Committee decided to approve the norms as per recommendation of MSME U.O. 25(1)/SION/G&C/2012-13 dated 17.12.2012: |                                         |                                            |                |
| Export Item |                                                                                                                                                                                                                                                                                                                              | Qty. in M T                             | Import Item                                | Qty. in M T    |

| Export Item                                                                                                                                                     | Qty. in mt. | Import Item                                                                                    | Qty. in mt.              |
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| .Processed & calcined clays kaolin wither or not calcined hydrated Aluminium silicate. (Al <sub>2</sub> O <sub>3</sub> , 2SiO <sub>2</sub> , 2H <sub>2</sub> O) | 1.00        | 1. Sodium hydro sulphite<br>2. calgon- sodium Hexa meta phosphate<br>3. Tri- sodium phosphate. | 0.006<br>0.002<br>0.0012 |
| RA may take consequential action as per policy / procedure.                                                                                                     |             |                                                                                                |                          |

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| 4 | <b>1083</b><br><b>Case No.:7/17/85-ALC3/2011</b>                                                                                                                  | Party Name:ENGLISH INDIAN CLAYS LIMITED | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|   | HQ File :01/85/050/00088/AM12/                                                                                                                                    | RLA File :53/24/040/00006/AM12/         | Lic.No/Date:5310013114<br>19.07.2011       | Deferred       |
|   | The Committee discussed the case and it was noted that comments are awaited from MSME . The case was deferred and to be placed before the committee on 28.2.2013. |                                         |                                            |                |

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| 5                                                                     | <b>1084</b>                                                                                                                                                                                                                                                                                                                                |                                                                                  | Party Name: WESTERN INDIA CASHEW COMPANY (P) LTD., | Meet No/Date: 34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |             |      |             |      |                                                                       |              |                                                                                  |
|                                                                       | <b>Case No.: 7/11/85-ALC3/2012</b>                                                                                                                                                                                                                                                                                                         |                                                                                  |                                                    |                                             |                |             |      |             |      |                                                                       |              |                                                                                  |
|                                                                       | HQ File : 01/85/050/00086/AM13/                                                                                                                                                                                                                                                                                                            |                                                                                  | RLA File : 32/24/040/00009/AM13/                   | Lic.No/Date: 3210054617<br>23.05.2012       | Approved       |             |      |             |      |                                                                       |              |                                                                                  |
|                                                                       | The Committee discussed the case and decided to approve the norms as per written comments furnished by MFPI vide their letter No. 4/DGFT/2011 dated 08.01.2013 as under                                                                                                                                                                    |                                                                                  |                                                    |                                             |                |             |      |             |      |                                                                       |              |                                                                                  |
|                                                                       | <table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Cashew Kernel Sterilised / roasted of same grade, size and variety as</td><td>317520.00 kg</td><td>Cashew Kernel (broken 100% ± 5%) of relevant grade, size and variety as exported</td><td>317520.00 kg (on net to net basis)</td></tr></table> |                                                                                  |                                                    |                                             |                | Export Item | Qty. | Import Item | Qty. | Cashew Kernel Sterilised / roasted of same grade, size and variety as | 317520.00 kg | Cashew Kernel (broken 100% ± 5%) of relevant grade, size and variety as exported |
| Export Item                                                           | Qty.                                                                                                                                                                                                                                                                                                                                       | Import Item                                                                      | Qty.                                               |                                             |                |             |      |             |      |                                                                       |              |                                                                                  |
| Cashew Kernel Sterilised / roasted of same grade, size and variety as | 317520.00 kg                                                                                                                                                                                                                                                                                                                               | Cashew Kernel (broken 100% ± 5%) of relevant grade, size and variety as exported | 317520.00 kg (on net to net basis)                 |                                             |                |             |      |             |      |                                                                       |              |                                                                                  |

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| imported (broken 100% $\pm$ 5%).                            |  |  |  |
| RA may take consequential action as per policy / procedure. |  |  |  |

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| <b>1085</b><br><b>Case No.:6/21/85-ALC3/2011</b>                                                                                                                       | Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD., | Meet No/Date:34/85-ALC3/2012<br>31.01.2013                                           | <b>Status:</b>                     |
| HQ File :01/85/050/00108/AM12/                                                                                                                                         | RLA File :32/24/040/00019/AM12/                   | Lic.No/Date:3210049770<br>07.09.2011                                                 | Approved                           |
| The Committee discussed the case and decided to approve the norms as per written comments furnished by MFP vide their letter No. 4/DGFT/2011 dated 08.01.2013 as under |                                                   |                                                                                      |                                    |
| Export Item                                                                                                                                                            | Qty.                                              | Import Item                                                                          | Qty.                               |
| Cashew Kernel Sterilized / roasted of same grade, size and variety as imported (broken 100 % $\pm$ 5%).                                                                | 158800.00 kg                                      | Cashew Kernel (broken 100% $\pm$ 5%) of relevant grade, size and variety as exported | 158800.00 kg (on net to net basis) |
| RA may take consequential action as per policy / procedure                                                                                                             |                                                   |                                                                                      |                                    |

| 7                                                                                                                                                                                                                                                                                                                                                                         | <b>1086</b><br><b>Case No.:2/24/85-ALC3/2012</b>                                                                                                                       | Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,                                 | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |      |                                                                                                     |              |                                                                                   |                                    |  |  |  |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------|--------------------------------------------|----------------|------|-----------------------------------------------------------------------------------------------------|--------------|-----------------------------------------------------------------------------------|------------------------------------|--|--|--|
|                                                                                                                                                                                                                                                                                                                                                                           | HQ File :01/85/050/00126/AM13/                                                                                                                                         | RLA File :32/24/040/00038/AM13/                                                   | Lic.No/Date:3210057487<br>28.09.2012       | Approved       |      |                                                                                                     |              |                                                                                   |                                    |  |  |  |
|                                                                                                                                                                                                                                                                                                                                                                           | The Committee discussed the case and decided to approve the norms as per written comments furnished by MFP vide their letter No. 4/DGFT/2011 dated 08.01.2013 as under |                                                                                   |                                            |                |      |                                                                                                     |              |                                                                                   |                                    |  |  |  |
| <table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Cashew Kernel Sterilised / roasted of same grade, size and variety as imported (broken 100 % ± 5%).</td><td>317520.00 kg</td><td>Cashew Kernel (broken 100% ± 5%) of relevant grade, size and variety as exported.</td><td>317520.00 kg (on net to net basis)</td></tr></table> |                                                                                                                                                                        | Export Item                                                                       | Qty.                                       | Import Item    | Qty. | Cashew Kernel Sterilised / roasted of same grade, size and variety as imported (broken 100 % ± 5%). | 317520.00 kg | Cashew Kernel (broken 100% ± 5%) of relevant grade, size and variety as exported. | 317520.00 kg (on net to net basis) |  |  |  |
| Export Item                                                                                                                                                                                                                                                                                                                                                               | Qty.                                                                                                                                                                   | Import Item                                                                       | Qty.                                       |                |      |                                                                                                     |              |                                                                                   |                                    |  |  |  |
| Cashew Kernel Sterilised / roasted of same grade, size and variety as imported (broken 100 % ± 5%).                                                                                                                                                                                                                                                                       | 317520.00 kg                                                                                                                                                           | Cashew Kernel (broken 100% ± 5%) of relevant grade, size and variety as exported. | 317520.00 kg (on net to net basis)         |                |      |                                                                                                     |              |                                                                                   |                                    |  |  |  |
| RA may take consequential action as per policy / procedure.                                                                                                                                                                                                                                                                                                               |                                                                                                                                                                        |                                                                                   |                                            |                |      |                                                                                                     |              |                                                                                   |                                    |  |  |  |

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| <b>1087</b><br><b>Case No.:6/7/85-ALC3/2012</b>                                                                                                                                      | Party Name:ADITYA BIRLA NUVO LIMITED., | Meet No/Date:34/85-ALC3/2012<br>31.01.2013                           | <b>Status:</b> |
| HQ File :01/85/050/00049/AM13/                                                                                                                                                       | RLA File :02/24/040/00227/AM12/        | Lic.No/Date:0210175150<br>13.03.2012                                 | Approved       |
| The Committee discussed the case and decided to approve the norms as per written comments furnished by MSME vide their u.o No. 37(5)107/2012-13 (Hosiery) dated 4.1.2013 as under :- |                                        |                                                                      |                |
| Export Item                                                                                                                                                                          | Qty.                                   | Import Item                                                          | Qty.           |
| Wool Grease                                                                                                                                                                          | 2,00,000.00 kg                         | Non-ionic<br>Surfactant/Detergents<br>Alkylphenol<br>Etoxylate Class | 10,000.00 kg   |
| RA may take consequential action as per policy / procedure.                                                                                                                          |                                        |                                                                      |                |

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| 9                                                                                                                                                                                                                                                                                                                                                | <b>1088</b>                 | REF. FROM MPEZ (M/S. NESTLE INDIA LTD)                       | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                  |                             |                                                              |                                            | Deferred       |
|                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/85/162/176/AM13 | Fixation of wastage norms for export of Rooibos Instant Tea. |                                            |                |
| The case was discussed in the meeting and MFPI representative stated that as per allocation of Business Rules the item Tea does not come under their domain. Therefore, it was decided to remind the Tea Board to expedite their comments, the case was deferred and to be placed before the committee on 28.2.1013. for the requisite comments. |                             |                                                              |                                            |                |

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| 10 | <b>1089</b><br><b>Case No.:10/9/85-ALC3/2012</b>                                                                                                                                             |  | Party Name:ANANDA CHATTERJEE,   | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00068/AM13/                                                                                                                                                               |  | RLA File :02/24/040/00021/AM13/ | Lic.No/Date:0210177585<br>16.05.2012       | Deferred       |
|    | The Committee discussed the case and it was decided to defer the case as the firm has asked for 15 days time to submit their reply. The case to be placed before the committee on 28.2.2013. |  |                                 |                                            |                |

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| 11 | <b>1090</b>                                                                                                                                                                                                                                                                                                                                                    | Party Name:J.S. TRADERS, THANJAVUR | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/074/AM13/                                                                                                                                                                                                                                                                                                                                   | RLA File :04/24/040/0025/AM13/     | Lic.No/Date:0410136684<br>23.05.2012       | Deferred       |
|    | The Committee discussed the case and decided to call for a copy of export order/ invoice to ascertain about the exact export product including copy of LC if any Further firm may be requested to indicate export if any done against this licence and documentary evidence thereof. The case was deferred and to be placed before the committee on 28.2.2013. |                                    |                                            |                |

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| 12                                                         | <b>1091</b>                                                                                                                                                                                                                                                   | Party Name:MARINE CHEMICALS,<br>COCHIN | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|                                                            | HQ File :01/85/050/013/AM13/                                                                                                                                                                                                                                  | RLA File :10/24/040/0078/AM12          | Lic.No/Date:1010048595<br>06.03.2012       | Approved       |
|                                                            | The Committee discussed the case and noted the revised comments furnished by the Department of Biotechnology vide their letter No BT/IL/05/343/2011-PIDdated 07.1.2013and decided to revise the import quantity as per the revised comments of DBT as under:- |                                        |                                            |                |
|                                                            | Export Item                                                                                                                                                                                                                                                   | Qty.                                   | Import Item                                | Qty.           |
|                                                            | Agar Agar strips / powder                                                                                                                                                                                                                                     | 10893.600 kg                           | Agar Agar strips                           | 11999.73 kg    |
|                                                            | grade food/ Microbiological /<br>Bacteriological pharma.                                                                                                                                                                                                      | commercial grade                       |                                            |                |
| RA may take consequential action as per policy / procedure |                                                                                                                                                                                                                                                               |                                        |                                            |                |

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| 13                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | <b>1092</b>                        | Party Name:MAHAAN PROTEINS LTD  | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | <b>Case No.:11/14/85-ALC3/2012</b> |                                 |                                            |                |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | HQ File :01/85/050/00100/AM13/     | RLA File :05/24/040/00109/AM13/ | Lic.No/Date:0510328600<br>29.06.2012       | Deferred       |
| <p>The Committee discussed the case and noted the written comments of MFPI. However , MSME representative desired to have following information from the firm i.e</p> <ol style="list-style-type: none"> <li>1. indigenous and imported inputs required for unit of export product.</li> <li>2. The quantity of additive like PGMS, DMG,TSP, DCP, Pectin, Xanthan Gum, Starch should be given separately</li> <li>3. Individual additive item wise whether imported or indigenous.</li> </ol> <p>The case was deferred and to be placed before the committee on 28.2.2013.</p> |                                    |                                 |                                            |                |

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| 14 | <b>1093</b><br><b>Case No.:7/13/85-ALC3/2011</b>                                                                                                                                                                                                                                                                                                                                 | Party Name:HINDUSTAN GUM & CHEMICALS LTD | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b>          |
|    | HQ File :01/85/050/00066/AM12/                                                                                                                                                                                                                                                                                                                                                   | RLA File :33/24/040/00005/AM12/          | Lic.No/Date:3310018814<br>17.06.2011       | To be confirmed from RA |
|    | The Committee discussed the case and noted that the firm has informed vide their e mail dated 25.1.2013 that they are not interested in fixation of norms as they have deposited the amount along with interest with the customs authority. Committee decided to confirm from concerned RA about firm's submission and to get their confirmation about surrender of the license. |                                          |                                            |                         |

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| 15 | <b>1094</b><br><b>Case No.:3/30/85-ALC3/2011</b>                                                                                                                                                                                                               | Party Name:DREAM PLAST INDIA PVT. LTD. | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00176/AM12/                                                                                                                                                                                                                                 | RLA File :31/83/040/00186/AM12/        | Lic.No/Date:3110052331<br>10.01.2012       | Deferred       |
|    | The Committee discussed the case and noted that the comments from C&PC and MSME are awaited. Therefore, it was decided to remind C&PC and MSME for expediting the required comments. The case was deferred and to be placed before the committee on 28.2.2013. |                                        |                                            |                |

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| 16 | <b>1095</b><br><b>Case No.:5/25/85-ALC3/2012</b>                                                                                                                                                    | Party Name:S.R.S.PHARMACEUTICALS PVT. LTD. | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00131/AM13/                                                                                                                                                                      | RLA File :03/95/040/00435/AM13/            | Lic.No/Date:0310708120<br>07.09.2012       | Deferred       |
|    | The Committee discussed the case and decided to forward the reply of the firm dated 28.1.2013 to MSME for their comments. The case was deferred and to be placed before the committee on 28.2.2013. |                                            |                                            |                |

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| 17 | <b>1096</b>                                                                                                                                                                                    | Party Name:SPARTAN SPORTS INDUSTRIES | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/002/AM12                                                                                                                                                                    | RLA File :30/24/40/0060/AM11         | Lic.No/Date:3010072701<br>04.02.2011       | Deferred       |
|    | The Committee discussed the case and decided to send last reminder to firm for submitting the requisite information. The case was deferred and to be placed before the committee on 28.2.2013. |                                      |                                            |                |

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| 18 | <b>1097</b>                                                                                                                                                                                    | Party Name:SPARTAN SPORTS INDUSTRIES | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/021/AM12                                                                                                                                                                    | RLA File :30/24/40/008AM12           | Lic.No/Date:3010074615<br>28.04.2011       | Deferred       |
|    | The Committee discussed the case and decided to send last reminder to firm for submitting the requisite information. The case was deferred and to be placed before the committee on 28.2.2013. |                                      |                                            |                |

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| 19 | <b>1098</b><br><b>Case No.:7/34/85-ALC3/2012</b>                                                                                                                                                                                                                      | Party Name:JINDAL DRUGS LIMITED | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00163/AM13/                                                                                                                                                                                                                                        | RLA File :03/94/040/00716/AM13/ | Lic.No/Date:0310715954<br>30.11.2012       | Deferred       |
|    | The Committee discussed the comments received from MFPI and it was decided to request the firm to intimate” Butter content in import item” so that the same may indicated in import product The case was deferred and to be placed before the committee on 28.2.2013. |                                 |                                            |                |

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| 20 | <b>1099</b><br><b>Case No.:11/34/85-ALC3/2012</b>                                                                                                                                                                                                                     | Party Name:JINDAL DRUGS LIMITED | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00167/AM13/                                                                                                                                                                                                                                        | RLA File :03/94/040/00714/AM13/ | Lic.No/Date:0310715903<br>29.11.2012       | Deferred       |
|    | The Committee discussed the comments received from MFPI and it was decided to request the firm to intimate” Butter content in import item” so that the same may indicated in import product The case was deferred and to be placed before the committee on 28.2.2013. |                                 |                                            |                |

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| 21 | <b>1100</b><br><b>Case No.:3/34/85-ALC3/2012</b>                                                                                                                                                                     | Party Name:CHHAJED FOODS PRIVATE LIMITED, | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00159/AM13/                                                                                                                                                                                       | RLA File :08/24/040/00305/AM13/           | Lic.No/Date:0810116723<br>07.12.2012       | Deferred       |
|    | The Committee discussed the case in meeting and it was decided to call for comments of MFPI as well in addition to the comments from MSME. The case was deferred and to be placed before the committee on 28.2.2013. |                                           |                                            |                |

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| 22 | <b>1101</b><br><b>Case No.:2/34/85-ALC3/2012</b>                                                                                                                                      | Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED, | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00158/AM13/                                                                                                                                                        | RLA File :31/83/040/00153/AM13/                         | Lic.No/Date:3110056453<br>11.12.2012       | Deferred       |
|    | The Committee discussed the case in meeting and it was decided to remind MFPI to expedite their comments. . The case was deferred and to be placed before the committee on 28.2.2013. |                                                         |                                            |                |

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| 23 | <b>1102</b><br><b>Case No.:6/34/85-ALC3/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00162/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :05/24/040/00367/AM13/                    | Lic.No/Date:0510342708<br>08.01.2013       | Deferred       |
|    | <p>The Committee noted that the MFPI has raised a general issue relating to IDR licence in an earlier case involving the similar product and DIPP has been requested for their comments. The same inputs may be sought from DIPP in the present case as under</p> <p>As per IDR Act as well as new industrial policy distillation and brewing of alcoholic drinks is under compulsory licensing, therefore, the manufacturer exporters or supporting manufacturer must have licence as per IDR Act. The unit does not have a valid license as per IDR Act. Since administration of IDR Act falls within preview of DIPP, They may be requested to furnish their view in this matter. The case was deferred and to be placed before the committee on 28.2.2013</p> |                                                    |                                            |                |

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| 24                                                                                                                                                                                                                                                                                                                                                                                                                                   | <b>1103</b><br><b>Case No.:5/34/85-ALC3/2012</b> | Party Name:S.L.N. COFFEE PRIVATE LIMITED    | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                      | HQ File :01/85/050/00161/AM13/                   | RLA File :07/24/040/00353/AM13/             | Lic.No/Date:0710092237<br>04.12.2012       | Deferred       |
| The Committee discussed the case and it was noted that committee has in the past dealt with the cases of export of Coffee and import of Coffee Beans. Coffee Oil is a new item for import for export of Coffee. MFPI was requested to go into the item of import & export on the basis of technical information available in the application. Accordingly, the case was deferred and to be placed before the committee on 28.2.2013. |                                                  |                                             |                                            |                |
| 25                                                                                                                                                                                                                                                                                                                                                                                                                                   | <b>1104</b><br><b>Case No.:1/34/85-ALC3/2012</b> | Party Name:EMPIRE TOBACCO COMPANY PVT. LTD. | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                      | HQ File :01/85/050/00157/AM13/                   | RLA File :03/94/040/00590/AM13/             | Lic.No/Date:0310712898<br>16.10.2012       | Deferred       |
| The Committee noted that the comments from DIPP are awaited It was decided to defer the case and to be placed before the committee on 28.2.2013.                                                                                                                                                                                                                                                                                     |                                                  |                                             |                                            |                |

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| 26                                                                                                                                                                                                                                                                                                                                                     | <b>1105</b><br><b>Case No.:4/34/85-ALC3/2012</b> | Party Name:JEWEL CONSUMER CARE P LTD | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                        | HQ File :01/85/050/00160/AM13/                   | RLA File :34/24/040/00235/AM13/      | Lic.No/Date:3410035825<br>08.01.2013       | Deferred       |
| The Committee noted that the comments of Ministry of C&PC awaited . Further , the ITC (HS) code no of both import and export items is same. Firm may be requested to indicate in what form the item is exported and how it is different vis- a – vis import item . It was decided to defer the case and to be placed before the committee on 28.2.2013 |                                                  |                                      |                                            |                |

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| 27 | <b>1106</b><br><b>Case No.:8/34/85-ALC3/2012</b> | Party Name:JINDAL DRUGS LIMITED | Meet No/Date:34/85-ALC3/2012<br>31.01.2013 | <b>Status:</b> |
|    | HQ File :01/85/050/00164/AM13/                   | RLA File :03/94/040/00713/AM13/ | Lic.No/Date:0310715897                     | Deferred       |

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| 27                                                                                                                                                                                                                                                                        |  | 29.11.2012 |  |
| The Committee discussed the comments received from MFPI and it was decided to request the firm to intimate “Butter content in import item” so that the same may be indicated in import product. The case was deferred and to be placed before the committee on 28.2.2013. |  |            |  |

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| 28                                                                                                                                                                                                                                                                          | <b>1107</b>                       | Party Name:JINDAL DRUGS LIMITED | Meet No/Date:34/85-ALC3/2012 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                             | <b>Case No.:9/34/85-ALC3/2012</b> |                                 | 31.01.2013                   |                |
|                                                                                                                                                                                                                                                                             | HQ File :01/85/050/00165/AM13/    | RLA File :03/94/040/00706/AM13/ | Lic.No/Date:0310715363       | Deferred       |
| . The Committee discussed the comments received from MFPI and it was decided to request the firm to intimate “Butter content in import item” so that the same may be indicated in import product. The case was deferred and to be placed before the committee on 28.2.2013. |                                   |                                 |                              |                |

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| 29                                                                                                                                                                                                                                                                          | <b>1108</b>                        | Party Name:JINDAL DRUGS LIMITED | Meet No/Date:34/85-ALC3/2012 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                             | <b>Case No.:10/34/85-ALC3/2012</b> |                                 | 31.01.2013                   |                |
|                                                                                                                                                                                                                                                                             | HQ File :01/85/050/00166/AM13/     | RLA File :03/94/040/00705/AM13/ | Lic.No/Date:0310715357       | Deferred       |
| . The Committee discussed the comments received from MFPI and it was decided to request the firm to intimate “Butter content in import item” so that the same may be indicated in import product. The case was deferred and to be placed before the committee on 28.2.2013. |                                    |                                 |                              |                |

### 30. Supplementary agenda

The issue relating to import of Cheese in consumer pack against export of Biscuits was taken up by the NC for discussion as DG desired to have Norms Committee's view in the matter in file No. 01/85/162/00171/AM 13/ DESVI. The following points emerged out of discussion.

I While the Committee found it reasonable not to allow import in consumer packs in case of AA, the same is not found reasonable in the case of DFIA's. The latter are transferable in nature and therefore products imported hereunder are transferable and their sale in domestic market is legally permissible under the scheme itself.

II Secondly, Committee was of the view that the term ‘Consumer pack’ does not have a clear and precise definition because of which it may be a subject of interpretation by the authorities and can be a tool of unwanted subjectivism and discretion of agencies involved in the process of import.

III. However, since the intent of the FTP is to allow duty free import of inputs only for export production, import of items in consumer packs which is not related to manufacturing and intended for retailing may not be permitted. To operationalise this ban is of course problematic. as mentioned above.

But, the only alternative seems to be leave it to the wisdom of the customs authorities to determine which is in consumer pack.

